

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY  
PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

New Delhi, the 30 May, 2011

NOTIFICATION

S.O. \_\_ In exercise of the powers conferred by sub-section (3) of section 1 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 1<sup>st</sup> day of June, 2011 as the date on which section 43A of the said Act [inserted by section 37 of the Competition (Amendment) Act, 2007 (39 of 2007)] shall come into force.

[F.No.5/4/2003-IGC/CS]

*Mc*  
30/5/11  
RENUKA KUMAR,  
JOINT SECRETARY.